

Central Administrative Tribunal  
Principal Bench

O.A. No. 1593 of 2001

New Delhi, dated this the 26 February, 2002.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

1. Km. Neelam,  
D/O Shri Shyam Lal,  
R/o P-157, Street No.8,  
(Near Masjid), Bihari Colony Extn.  
Shahdara,  
Delhi-32
2. Jitendra Kumar,  
S/o Shri Jaipal Singh,  
(Near Masjid), Bihari Colony Extn.  
Shahdara-Delhi-32 .. Applicants.  
(By Advocate: Shri A.P. Mohanty)

Versus

1. Union of India,  
through  
Secretary,  
National Commission for Scheduled Castes &  
Scheduled Tribe of GOI,  
New Delhi.
2. Under Secretary to  
the National Commission,  
Scheduled Castes & Scheduled Tribes,  
GOI,  
New Delhi.
3. Staff Selection Commission,  
through  
Director(NR),  
Post Bag No.8,  
Lodi Road,  
New Delhi. ... Respondents.

(By Advocate: Shri Madhav Panikar for R-1 and R-2.  
Shri S.M. Arif for R-3)

ORDER

S.R. ADIGE, VC (A)

Applicants impugn respondents' order dated 17.4.2001 terminating their services as adhoc LDCs.

2. Applicant No.2 had earlier filed OA No.2622/99, which was disposed of by order dated 10.1.2000, observing that he, having been appointed on

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adhoc basis, had to make way for regularly appointed candidates, but when an advertisement was issued for holding test to be conducted by SSC for making regular appointments, it would be open to him to apply, and if he was found eligible, respondents were to consider his claim for regular appointment on merits and in accordance with law.

3. The OA is disposed of in aforesated terms. No costs.

*Arif Aliqas*  
(S.R. Adige)  
Vice Chairman (A)

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